

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.-217
IB-1468(ND)/2019

IN THE MATTER OF:

M/s. Nuvoco Vistas Corporation Ltd.

Vs.

M/s. DVS Infrastructure Pvt. Ltd.

....**APPLICANT**

....**RESPONDENT**

SECTION

U/s 9 IBC code 2016

Order delivered on 22.01.2020

CORAM:

CH. MOHD. SHARIEF TARIQ

MEMBER (JUDICIAL)

SMT SAROJ RAJWARE,

MEMBER (TECHNICAL)

PRESENT:

For the Applicant

: Mr. Gaurav Bahl, Advocate

For the Respondent

: Mr. Rupal Bhatia, Mr. Parveen Rao, Advocates

For the Intervener

:

ORDER

Counsel for both sides are present. During the course of hearing it has been noted that the dispute between the parties is with regard to the GST number mentioned in the Invoices raised by the Operational Creditor. The counsel for Corporate Debtor submitted that there requires reconciliation of the accounts in order to determine the amount which needs to be paid to the Operational Creditor. However, the counsel for the Operational Creditor submitted that the pleadings filed by the Corporate Debtor do not suggest any difference about the amount claimed.

The counsel for the Corporate Debtor is directed to file an affidavit within one week giving the calculation sheet showing the difference, if any, in relation to the amount in question. Matter is posted for appointment of independent Chartered Accountant, if need be, for reconciliation of the accounts of the parties.

The Corporate Debtor may make an effective representation before the concerned GST Authority for seeking appropriate relief in relation to the ^{existence} two GST numbers. In case the

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concerned GST Authority will require the assistance of the Operational Creditor the same may be taken.

Matter stands adjourned.

Put up on 3rd March 2020

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(SAROJ RAJWARE)
MEMBER (TECHNICAL)

S = d

(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)

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